

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 232 OF 2017 &  
IA NO. 572 OF 2017**

**Dated: 26<sup>th</sup> March, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Simran Wind Project Limited**

**.... Appellant(s)**

**Vs.**

**Tamil Nadu Generation and Distribution Corporation  
Limited & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rahul Balaji  
Anand K.Ganesan

Counsel for the Respondent(s) : Mr. S.Vallinayagam for R-1  
Mr. Sethu Ramalingam for R-2

**ORDER**

Learned counsel for Appellant files an affidavit for amendment of cause title since name of the Appellant has been changed. Respondents have no objection; hence, amendment of cause title is allowed. The appellant is directed to file amended cause title and also carry out consequential amendments in the main appeal by 1.4.2019.

Written submissions furnished by the Appellant are taken on record.

Respondents are permitted to file written submissions, if any, on or before 1.4.2019 with advance copy to the other side.

List the matter for further hearing/compliance on **01.04.2019**.

**(S. D. Dubey)**  
**Technical Member**  
*tpd/kt*

**(Justice Manjula Chellur)**  
**Chairperson**